

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

11. IA/395/2022 IA/1578/2021 IA/2534/2021 IA/1407/2021
IA/1437/2022 IA/1483/2022 IA/3740/2022 IA/1851/2023
IA/2532/2023 IA/2639/2023 In C.P. (IB)/1224(MB)2020

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2024**

**NAME OF THE PARTIES: Anand Rathi Global Finance
Limited**

V/s

Premier Limited

Section: 7, 30 of Insolvency and Bankruptcy Code, 2016

ORDER

IA No. 3740/2022:- Adv. Dhanyashree Jadeja appeared for the Applicant. Counsel appearing for the Applicant states at bar that she has instructions not to proceed the present application any further and to withdraw the same. In view of the statement made by the Counsel for the Applicant, the **IA No. 3740/2022** is **disposed of** having been **withdrawn**.

Adv. Rohit Gupta a/w Adv. Mohammed Varawala appeared for the Successful Resolution Applicant in IA No. 395/2022 and Applicant in IA No. 2532/2023. Sr. Counsel, Gayatri Singh a/w Shreya Mohapatra appeared for the Applicant in IA No. 1407/2021 and IA No. 1851/2023. Adv. Heena Girnari a/w Adv. Nausher Kohli appeared for the Resolution Professional. At the request of the parties, list all other applications on **27.02.2024** for hearing

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

13.02.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)